

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 146 of 2019

IN THE MATTER OF:

Anand Ram

...Appellant

Vs

Prabhjit Singh Soni & Anr.

....Respondents

Present:

For Appellant: Mr. Nikhil Jain, Advocate.

For Respondents:

ORDER

15.02.2019: After arguing for a while, learned counsel for the Appellant offered to withdraw the appeal. The appeal is accordingly dismissed as withdrawn without granting liberty to assail the same very impugned order before this Appellate Tribunal.

[Justice Bansi Lal Bhat]
Member (Judicial)

am/sk